

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI, PRINCIPAL BENCH**

**Company Appeal (AT) (Ins.) No. 105 of 2021**

**In the matter of:**

**Neelkanth Medicare Pvt. Ltd.**

**....Appellant**

**Vs.**

**ICI Healthcare Pvt. Ltd.**

**...Respondent**

**Present**

**For Appellant: Mr. Vijay Nair, Mr. Shubham Paliwal and Ms. Sakshi Kapoor, Advocates.**

**For Respondent: Ms. Manisha Shah, for R-1.  
Ms. Anjali Choksi, (CA) for Respondent.**

**ORDER**  
**(Virtual Mode)**

**15.04.2021:** After issuance of Notice pursuant to Order dated 15.03.2021, the Learned Counsel for the Respondent *M/s. ICI Healthcare Pvt. Ltd.* have appeared and Learned Counsel Ms. Manisha Shah appears on behalf of Respondent No. 1. She submits that she is suffering from Covid positive and prays for short adjournment.

Prayer allowed.

She is directed to file her 'Reply Affidavit' within four weeks. 'Rejoinder', if any, may be filed on behalf of Appellant within one week thereafter.

Learned Counsel for Respondent No. 1 has also directed to file her Written Submissions alongwith the relevant case laws within the aforesaid period.

List the matter on **24<sup>th</sup> May, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

*ha/nn*